

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IA- 1762(PB)/2022  
IN  
CP-(IB)-102(PB) of 2017**

**In the matter of**

**M/s Edu Smart Services Private Limited**

(Through its Resolution Professional Ritu Rastogi)

**.... Applicant/Liquidator**

**Versus**

**M/s Lakshdeep Investments & Finance Private Limited & ors**

**.... Non-Applicant No. 1**

**Clarification Order:**

1) Revival Applicant is taking a particular business of the Corporate Debtor. How can it alter the share capital of the entire Corporate Debtor?

(Ref: The current Revival Plan proposes to write off the issued preference share capital, issue new preference shares in lieu of trade payables & unsecured loans and increase the authorized preference share capital)

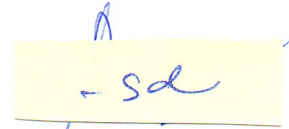
2) Once the revival plan is approved, what assets and business will remain with the liquidator?

3) Kindly submit a duly certified copy of the proposed share capital structure in the Revival Plan, along with a certificate from the Chartered Accountant of the Company stating that the proposed changes in the capital structure of the Corporate Debtor is in compliance with the provisions of law.

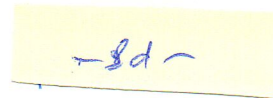
AKS

The liquidator is hereby directed to file a reply to the above questions, by an affidavit, to be filed on or before <sup>21st</sup> 14<sup>th</sup> December, 2022.

AKS



**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**



**(AVINASH K SRIVASTAVA)**  
**MEMBER, TECHNICAL**